

&
ITEM NO.301

COURT NO.2

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 1247 OF 2007

HIMMAT SINGH AND ORS.

Appellant (s)

VERSUS

STATE OF M.P. AND ANR.

Respondent(s)

(With appln(s) for permission to file additional documents and with office report)

WITH Civil Appeal NO. 1248 of 2007

(With appln.(s) for directions and with office report)

Date: 25/11/2013 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
HON'BLE MR. JUSTICE C. NAGAPPAN

For Appellant(s) Mr.U.U.Lalit, Sr.Adv.

Ms.Rameeza Hakeem, Adv.
Mr. Parinay Vasandani, Adv.
Mr.Amol N.Suryawanshi, Adv.

For Respondent(s)

Mr. Rakesh Khanna, ASG
Ms.Bharati Tyagi, Adv.

UPON hearing counsel the Court made the following

O R D E R

Today, the appeals have been listed for re-hearing because there was a lot of confusion about the dates of notifications and the awards passed by the Reference Court.

Learned counsel for the parties made their submissions.

Judgment reserved.

Learned counsel for the parties may file their written submissions within two days.

(Parveen Kr. Chawla)
Court Master

(Phoolan Wati Arora)
Court Master

ITEM NO.301

COURT NO.2

SECTION PIL

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 512 OF 2011

PRAKASH SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ANR

Respondent(s)

(With appln(s) for directions,impleadment as party respondent and office report)

Date: 25/11/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Prashant Bhushan, Adv.
Mr. Pranav Sachdeva, Adv.

For Respondent(s) Mr. Paras Kuhad, ASG
Mr. Chandan Kumar, Adv.
Mr. Anil Kaushik, Adv.
Mr. Anil Antil, Adv.
Mr. Ritin Rai, Adv.

Mr. Sapam Biswajit Meite, Adv.
Mr. Khwairakpam Nobin Singh, AOR

Mr. S.B. Sanyal, Sr. Adv.
Mr. Edward Belho, Adv.
Mr. C.M. Kennedy, Adv.
Mr. Joseph Aristotle S., AOR

UPON hearing counsel the Court made the following
O R D E R

This writ petition was to be tagged with SLP(C) No.25237 of 2010 - Abhay Singh v. State of Uttar Pradesh and others but inadvertently tagged with Civil Appeal No. 1247 of 2007. Hence, it is ordered to be de-linked from Civil Appeal No. 1247 of 2007 and tagged with S.L.P.(C) No. 25237 of 2010 - Abhay Singh v. State of Uttar Pradesh and others and be listed along with that matter.

| (Parveen Kr. Chawla)
| Court Master
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| | (Phoolan Wati Arora)
| | Court Master
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